GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA

UNSTARRED QUESTION NO.2175 TO BE ANSWERED ON THE 11TH DECEMBER, 2015

ARMY AVIATION CORPS

2175. SHRI SATISH CHANDRA DUBEY:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the helicopters used by the Army Aviation Corps are very old, if so, the details thereof:
- (b) whether the Government has taken steps for upgradation of various defence equipment including helicopters, radar network and air defence guns of the Indian army;
- (c) if so, the details thereof;
- (d) the details of tenders floated for purchase of arms and ammunition during the last three years and the current year along with those pending finalisation; and
- (e) the details of complaints received regarding alleged corruption in defence deals during the said period along with the action taken by the Government thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

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(a) to (d): Government constantly reviews security scenario and accordingly decides to induct appropriate defence equipment to keep the armed forces in a state of readiness. Further, modernisation of modern weapon systems is undertaken through procurement from various indigenous as well as foreign vendors. Such procurement is carried out in accordance with the extant Defence Procurement Procedure and

Defence Procurement Manual. During the last three years and the current year, contracts have been signed with Indian and foreign vendors for Capital and Revenue procurement of various equipments including helicopters, tanks, radars, rockets. Tenders have also been issued for procurement of fuzes, simulators,

(e) The complaints regarding corruption in defence deals are dealt with as per the extant provisions and where necessary, the cases are referred to appropriate agency including CBI for further investigations.
